

SHRI ARIF MOHAMMAD KHAN : I would like to read from May's Parliamentary Practice.

MR. SPEAKER : I am not allowing You.

SHRI ARIF MOHAMMAD KHAN : Why? In it unparliamentary?

MR. SPEAKER : If I have to allow that discussion, I will allow that quotation. I am going through all the pros and cons. That is what I have told You. That is a private matter within the Party whip. But what comes in the House, whether there is an infringement or not, that has to be seen by me.

[*English*]

SHRI ARIF MOHAMMAD KHAN : I am not asking you to give your final judgement, Sir.

(*Interruptions*)

[*Translation*]

SHRI RAJ KUMAR RAI : Please do something. Please give same ruling so that we may come to know about it.

(*Interruptions*)

Unless you give your ruling, we cannot know anything.

(*Interruptions*)

[*English*]

MR. SPEAKER : There is no fun in wasting time. I will take my time and do it.

12.07 hrs.

[*English*]

PAPERS LAID ON THE TABLE

Review on the working of and Annual Report of Rail India Technical and Economic Services Ltd, New Delhi for 1986-87.

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the Year 1986-87.
- (2) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5050/87]

Review on the working of and Annual Report of Hooghly Dock and Port Engineers Ltd. Calcutta for 1984-85.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1984-85.
- (2) Annual Report of the Hooghly Dock and Port Engineers Limited Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-5060/87]

Annual Report of and Review on the working of University of Delhi for 1985-86 and statement for delay in laying these Papers.

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI) : I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, Delhi, for the Year 1985-86.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the Year 1985-86.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-5051/87]

12.08 hrs.

[English]

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Metro Railways (Construction of Works) Amendment Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 17th November, 1987."

(ii) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Representation of the People (Third Amendment) Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 18th November, 1987."

[English]

BILLS AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL : Sir, I lay on the Table the following Bills, as passed by the Rajya Sabha:-

1. The Metro Railway (Construction of Works) Amendment Bill, 1987.
2. The Representation of the People (Third Amendment) Bill, 1987.

12.10 hrs

MATTERS UNDER RULE 377

[Translation]

(i) Need for early clearance to the Sidhmukh and Nohar Canal Projects of Rajasthan

SHRI BIRBAL (Ganganagar) : Mr. Speaker, Sir, the new Sidhmukh and Nohar Canals will be very important canals in Rajasthan. These may please be included in the Seventh Five Year Plan. These canals will irrigate about 4 lakh acres of land in Bhadra and Nohar tehsils of Ganganagar district and Taranagar and Sadulpur tehsils of Churu district.

Survey of both these canals have since be completed and related papers are lying with the Central Water Commission for clearance. The Central Water Commission is taking much time in clearing the canal Projects. Under these circumstances clearance to the Sidhmukh and Nohar Canal Projects may please be given without delay so that the farmers are able to make use of these canals, remove their poverty and backwardness and at the same time are able to raise the national production. If the work on these canals is undertaken, 150 villages of Shriganganagar district which is now facing drought will be benefited and the people of the adjoining Churu district will also get employment. The Government of India also wants that the amounts spent on famine relief should provide permanent livelihood to the people. It will be possible only through these canals.